

Aid to Kashmir

642. { Shri Surendranath Dwivedy:
Shri H. C. Sharma:

Will the Minister of Home Affairs be pleased to state the total amount in the shape of grants and loans given to the Jammu and Kashmir State by the Government of India since 1947 so far, under different heads such as grant, loan suspense account, with or without interest?

The Minister of State in the Ministry of Home Affairs (Shri Datar): The Government of India have given to the Government of Jammu and Kashmir since 1947 financial assistance to the extent of Rs. 47,18.87 lakhs under the following heads:

(in lakhs of rupees)

(a) Regular interest bearing loans	25,18.48
(b) Advances under the head 'Aid to Kashmir' upto 13th May 1954 and expenditure on Jammu-Pathankot road	9,53.89
(c) Grants since 14th May 1954	1,55.00
(d) Annual Grant-in-aid since 1954-55	8,29.50
(e) Food Subsidy	2,60.00

Standard Vacuum Oil Company

643. Shri Tangamani: Will the Minister of Finance be pleased to state whether it is a fact that the Standard Vacuum Oil Company do not maintain any balance sheet for its business in India, but only a statement of accounts, estimated in accordance with the Company's books maintained in New York?

The Minister of Finance (Shri T. T. Krishnamachari): As required by sub-section (3) of section 277 of Indian Companies Act, 1913, which was in force till 31-3-1956, the company duly filed copies of its consolidated Balance

Sheet as at 31st December, 1955, embodying the assets and liabilities of its subsidiaries and branches throughout the World, together with a statement in Form 'H' as prescribed in the Third Schedule to the Indian Companies Act, 1913. The company's accounts for the subsequent period ending with the 31st December, 1956 to be drawn up in terms of section 594 of the Companies Act, 1956 are not yet due.

Burmah Shell

644. Shri Tangamani: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the Burmah Shell Oil Storage and Distributing Company of India, Ltd. prepares its balance sheet as a Commission Agent to its parent Oil Group in Britain; and

(b) whether it is a fact that this balance sheet does not show the wages of the staff and officers etc. employed by it?

The Minister of Finance (Shri T. T. Krishnamachari): (a) As required under sub-section (3) of section 277 of the Indian Companies Act, 1913 which was in force till 31-3-56, the company had filed with the Registrar of Companies, copies of its balance sheet as at 31st December, 1955, which it submitted to the Public Authorities in the United Kingdom, where it is incorporated. The balance sheet of the Company for the year ended 31st December, 1956 to be prepared in terms of section 594 of the Companies Act, 1956, is not yet due.

(b) Yes, Sir. This is because particulars of wages and other expenditure on employees of a company are not required to be furnished in a balance sheet.

Oil Refineries

645. Shri Tangamani: Will the Minister of Finance be pleased to state whether it is a fact that Government have accepted a ceiling in the Income Tax payable by the Oil Refineries?